

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 246/97.

Date of Decision : 21.03.1997.

Kishor Bhaguji Kshirsagar
& 4 Others _____ Petitioner.

Shri K. R. Yelwe, _____ Advocate for the Petitioner.

VERSUS

Union Of India & Others _____ Respondents.

Shri R. K. Shetty. _____ Advocate for the Respondents.

CORAM :
HON'BLE SHRI B. S. HEGDE, MEMBER (J)
HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

- (i) Whether it needs to be circulated to other Benches of the Tribunal?
- (ii) To be referred to the Reporter or not ?


(B. S. HEGDE)
MEMBER (J).

os*

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 246 OF 1997.

Dated this Friday, the 21st day of March, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).
HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

1. Kishor Bhaguji Kshirsagar,
Subhedar Lane,
Kasai Mohalla,
Ahmednagar.

2. Kumar Ganpat Sathe,
5377, Hatampura,
Ahmednagar.

3. Ambadas Bhausahab Ukirde,
Ukkadgaon,
Tal. & Dist. Ahmednagar.

4. Vitthal Malaya Suram,
Shramik Nagar,
Savedi,
Ahmednagar.

5. Manik Sitaram Badekar,
Darewadi,
Tal. & Dist. Ahmednagar.

(By Advocate Shri K.R. Yelwe).

... Applicants

VERSUS

1. Union Of India through
the Secretary,
Ministry of Defence,
New Delhi.

2. Chief of Army Staff,
Army Headquarters,
New Delhi.

3. The Commandant,
M.I.R.C., Ahmednagar,
P.O. Bhivgar,
AHMEDNAGAR.

(By Advocate Shri R. K. Shetty).

... Respondents.

: ORDER (ORAL) :

{ PER.: SHRI B. S. HEGDE, MEMBER (J) }

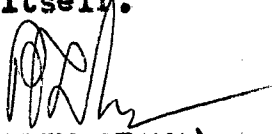
Heard Shri K.R. Yelwe for the applicant and
Shri R. K. Shetty for the respondents.

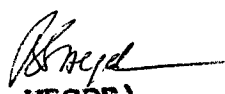
2. The learned counsel for the applicants states that the applicants have been working as Printer and Compositor in the office of the Respondent No. 3 since 1982 and 1985 onwards, without any interruption and the respondents have sponsored the candidates from the Employment Exchange recently and the interview is fixed on 27th of this month. Since the applicants' names have been registered with the Employment Exchange, if suitable direction is not given to the respondents, the applicants will not be considered for the purpose of selection.

3. In the circumstances, since the applicants have been working in the department since long, the applicants shall have to be considered for the purpose of selection alongwith others as per rules.

4. The O.A. is disposed of with the above directions. There will be no order as to costs.

5. Copy of the order be given to the parties today itself.


(P.P. SRIVASTAVA)
MEMBER (A).


(B. S. HEGDE)
MEMBER (J).